

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/1062/2021

This the 19th day of July 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Raj Kumar, Age 57 years, S/o Sh. Bhagat Ram, R/o H. No. 322/56, Gangyal,
Jammu

.....Applicant

(Advocate:- Mr. Rajinder Jamwal)

Versus

1. UT of J&K, through Chief Secretary, Govt. of J&K, Civil Secretariat, Jammu-180001.
2. Commissioner/Secretary, Department of Home, Govt. of J&K, Civil Secretariat, Jammu-180001.
3. Commissioner/Secretary, Department of Education Govt. of J&K, Civil Secretariat, Jammu-180001.
4. Director School Education, Muthi, Jammu-181205.
5. Senior Superintendent of Police, Jammu-180001.
6. Chief Education Officer, Jammu-181205.

.....Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**ORDER
[ORAL]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

The applicant Raj Kumar is aggrieved of the Order No. 806 DESJ of 2018, dated 27.12.2018, whereby he has been placed under suspension in terms of Rule 31 of Jammu and Kashmir Civil Services (Classification, Control and Appeal) Rules, 1956. The respondents after placing him on suspension have not taken any further action in the matter. Hence, the present O.A.



2. Learned counsel for the applicant submits that the applicant will be satisfied, if a direction is issued to the respondents to consider this O.A. as representation preferred by the applicant and take a decision on the same within a stipulated time frame.
3. We have heard Mr. Rajinder Jamwal, learned counsel for the applicant and Mr. Rajesh Thappa, learned D.A.G. for the respondents and perused the records.
4. Looking to the limited prayer made by the learned counsel for the applicant, the O.A. is disposed of with direction to the respondents to consider this O.A. as representation preferred by the applicant and take a decision on the same by passing a reasoned and speaking order within one month from the date of receipt of a certified copy of this order.
5. It is made clear that we have not entered into the merits of the case.
6. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Arun...